

ITEM NO.5

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14690/2014

(Arising out of impugned final judgment and order dated 20/01/2014 in WPC No. 3020/2014 passed by the High Court Of Judicature at Allahabad)

M/S.PANTALOON RETAIL (I) LTD.

Petitioner(s)

VERSUS

CHIEF CONTROLL.REV.AUTH.& ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

(For Final Disposal)

WITH

SLP(C) No. 36460/2012

(With appln.(s) for exemption from filing O.T. and appln.(s) for permission to file additional documents and appln.(s) for stay and Interim Relief and Office Report)

Date : 23/09/2015 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Nagendra Rai, Sr. Adv.
Mr. Smarhar Singh, Adv.
Mr. Shashank Saurabh, Adv.
For Mr. Shantanu Sagar, Adv.

Mr. Chandra Prakash, Adv.

For Respondent(s) Ms. Reena Singh, AAG, U.P.
Ms. Sakshi Mehley, Adv.
Mr. Ravi Prakash Mehrotra, Adv.
Mr. Abhinav Kumar Malik, Adv.

UPON hearing counsel the Court made the following
O R D E R

The only question that arises for consideration in these cases is whether the documents in question relate to the concept of licence or lease, for on that basis, the Stamp Duty is to be determined. The courts below have treated the character of the

document as lease.

The matters be listed for further hearing on 29.09.2015.

(Jayant Kumar Arora)
Sr. P.A.

(H.S. Parashar)
Court Master